Turtle Smuggling

 $\dagger 1025$. SHRI LAL SINH VADODIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the cases of turtle/tortoise smuggling have come to light in different parts of the country;
 - (b) if so, whether Government has so far taken any steps in this regard; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Yes Sir. The details of the cases of smuggling of tortoise are as under:-

Year	2017-18	2018-19
No. of Cases	6	18

(b) and (c) India is a signatory to Convention on International Trade in Endangered Species (CITES) which is a worldwide prohibitive mechanism. Accordingly, Custom field formations and Intelligence agencies take appropriate action under Customs Act, 1962and allied Acts such as Wild Life Protection Act, 1972 to prevent such smuggling.

Recovery of black money from foreign countries

 \dagger 1026. DR. KIRODI LAL MEENA: Will the Minister of FINANCE be pleased to state:

- (a) whether the amount deposited by Indians in the Swiss Banks has decreased;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the recovery of black money hidden in the foreign countries during the last three years, year-wise and country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) No such data is maintained with the Government.

(c) The Income Tax Department has taken continuous and concerted actions under the Bleek Money (Undisclosed Foreign Income and Assets) and Imposition of

[†]Original notice of the question was received in Hindi.

Tax Act, 2015 since this Act came into force from 1st July, 2015. As a result, as on 31.12.2019, notices have been issued in 422 cases under this Act, involving undisclosed foreign assets and income of over ₹ 12,600 crores.

The details of action taken by the Income Tax Department on some of the significant categories of foreign assets/ income cases, are as under:-

- On account of deposits made in unreported foreign bank accounts in HSBC cases, so far, undisclosed income of more than ₹ 8460 crores have been brought to tax and penalty of more than ₹ 1290 crores levied. About 204 prosecution complaints have been filed.
- (ii) Sustained investigations conducted in the cases revealed by International Consortium of Investigative Journalists (ICIJ) have led to detection of more than ₹ 11,010 crore of credits in the undisclosed foreign accounts so far. About 99 prosecution complaints have been filed.
- In the Panama Paper Leaks investigations, undisclosed foreign investments (iii) amounting to over ₹ 1550 crores have been detected. About 38 prosecution complaints have been filed.

Relaxation to cooperative credit institutions under Income Tax Act

†1027. SHRI RAM NARAIN DUDI: Will the Minister of FINANCE be pleased to state:

- whether inclusion of agricultural business of weak cooperative credit institutions under the Income Tax Act has resulted in the financial loss to these institutions, if so, the details thereof, State-wise; and
- (b) whether Government intends to provide relaxation to cooperative institutions under the provisions of Section 80(P) of the Income Tax Act, if so, by when and if not, the reasons, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No such entity as 'weak co-operative credit society' has been defined in Income-tax Act, 1961 (the Act). However, co-operative societies such as "primary agricultural credit society" and "primary co-operative agricultural and rural development bank" can avail tax benefit under section 80P(2)(a) of the Act, by way of deduction from their Total income.

[†]Original notice of the question was received in Hindi.